

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-104

IB-468/ND/2020
New IA/274/2023

IN THE MATTER OF:

M/s. Tri-Wall Pak Pvt. Ltd.

....Applicant

Vs.

M/s. 5 Core Acoustics Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC CIRP

Order delivered on 18.01.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

For the RP : Mr. R S Yadav, RP with Mr. Ashok Juneja, Adv.

ORDER

New IA/274/2023:-

The status report filed by IRP in respect of first meeting of CoC is taken on record with just exceptions and IRP is directed to work on war footing basis and complete the CIRP process within the time prescribed under law.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)